

The Minister of state in the Ministry of Labour and Rehabilitation (Shri L. N. Mishra): (a) Yes. Allotments were made both to the Displaced Persons of Punjabi extraction migrating from NWFP and Bahawalpur and also to other persons who held verified agricultural land claims under the Displaced Persons (Claims) Act, 1950

(b) Displaced Persons of Punjabi extraction whose land claims are still unsatisfied or partially satisfied are being allotted land in the States of Punjab & Haryana. This is in addition to the cases of non-Punjabi referred for allotment in these States.

(c) and (d) As the Administration of Evacuee Property Act, 1950 does not apply to Jammu & Kashmir State, no land has been taken over as evacuee property in that State. Therefore the question of allotment does not arise

Dispute between Petroleum Companies and their Workers

4670. Shri Umaash:

Shri Satya Narain Singh:

Shri C. K. Chakrapani:

Shri K. Anrudhan:

Shri Hukam Chand Kachawal:

Shri D. S. Patil:

Will the Minister of Labour and Rehabilitation be pleased to refer to the reply given to Unstarred Question No 3105 on the 21st June, 1967 regarding the dispute between the Petroleum Companies and their workers and state.

(a) whether the personnel and terms of reference of the Commission of Enquiries to go into the dispute have been finalised,

(b) if not, the reasons therefor, and

(c) whether Government propose to ask the oil companies not to take any unilateral action about voluntary retirement till the report of the commission is finalised?

the one-man Commission under the Commissions of Inquiry Act, 1952. The terms of reference of the Commission are in the statement laid on the Table of the House [Placed in Library. See No.LT-924/67]

(b) Does not arise

(c) A proposal to this effect has already been made to the oil Companies, but they have regretted their inability to accept it.

"Pragya" Examination

4671. Shri Shree Narain: Will the Minister of Home Affairs be pleased to state

(a) whether about 6,000 Government Employees boycotted the first paper of "Pragya" examination conducted by the Central Board of Examination at 15 centres,

(b) whether the boycott was due to the fact that the questions set were out of course and from the course of "Praveen",

(c) whether the Board has given an assurance to hold a re-examination on July 15, 1967,

(d) whether any action is contemplated to fix responsibility, and if so, what, and

(e) the monetary loss sustained by the Board?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) The Examination is conducted by the Directorate of Education, Delhi Administration. Only 704 Central Government Employees at 8 Centres out of 209 centres are reported to have boycotted the examination

(b) Yes, Sir.

(c) The Directorate of Education have decided to rebold the Examina-